

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 920 of 2020

IN THE MATTER OF:

Orient Abrasives Ltd.

....Appellant

Vs

Fairmate Chemicals Pvt. Ltd.

....Respondent

Present:

**For Appellant: Mr. Sandeep Grover, Ms. Mansi Patel, Ms. Tarang
Agarwal and Ms. Ankita Arora, Advocates.**

For Respondent:

O R D E R
(Through Virtual Mode)

19.10.2020: Shri Sandeep Grover, Advocate representing the Appellant submits that the dismissal of Appellant's application under Section 9 of the I&B Code on the ground of demand notice being served without authorization is flawed in-as-much-as Fourth Meeting of Board of Directors had authorised Ms. Amrita Chaudri to appoint an Advocate, who engaged 'M/s SRA Counsulere' to issue demand notice.

Issue notice upon Respondents. Appellant to provide mobile Nos./e-mail address of the Respondent. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the appeal 'for admission (after notice)' on **1st December, 2020.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

am/gc